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Separate paging is given to this Part in order that it may be filed as a separate compilation.

PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

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The following Act of the Gujarat Legislature, having been assented to by the Governor on the 5th October 1960 is hereby published for general information.

M. G. MONANI,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT No. XIII OF 1960.

(First published, after having received the assent of the Governor in the "Gujarat Government Gazette" on the 14th October 1960).

An Act to amend the Bombay Motor Vehicles Tax Act, 1958 and the Bombay Sales of Motor Spirit Taxation Act, 1958.

It is hereby enacted in the Eleventh Year of the Republic of India as follows :—

1. (1) This Act may be called the Bombay Motor Vehicles Tax and the Bombay Sales of Motor Spirit Taxation (Gujarat Amendment) Act, 1960.

Short title and commencement.

(2) It shall be deemed to have come into force on the 1st day of May 1960.

Amendment
of section 11
of Bom.
LXV of
1958.

2. In section 11 of the Bombay Motor Vehicles Tax Act, 1958 (hereinafter referred to as " the principal Act "). —

Bom.
LXV
of
1958.

(1) sub-section (1) shall be deleted ;

(2) in sub-section (2), the words " out of the State Road Fund " shall be deleted ;

(3) sub-section (4) shall be deleted ;

(4) in sub-section (5), for the words, brackets and figure " The amount transferred to the State Road Fund under sub-section (1), and contributions " the words " The contributions " shall be substituted ;

(5) the Explanation shall be deleted.

Amendment
of section 23
of Bom.
LXV of
1958.

3. In section 23 of the principal Act, in clause (g) of sub-section (2), the words " and the manner in which the proceeds of the tax shall be expended under that section " shall be deleted.

Deletion of
section 8 of
Bom. LXVI
of 1958.

4. Section 8 of the Bombay Sales of Motor Spirit Taxation Act, 1958 shall be deleted.

Bom.
LXVI
of
1958.